

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IN RE: ENHANCING THE GREEN COVER OF DELHI AND CREATING MECHANISM FOR THE SAME IN W.P. (C) NO. 4677/1985 ARE LISTED. NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.), MS. ANITHA SHENOY, SR. ADVOCATE (A.C.), MR. A.D.N. RAO, SR. ADVOCATE (A.C.), MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.), PETITIONER-IN-PERSON, MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. PRAVEEN SWARUP, MS. MANIKA TRIPATHY AND MR. CHIRAG M. SHROFF, ADVOCATES)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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UPON hearing the counsel the Court made the following  
O R D E R

In terms of Report No.6 of 2024, this Court by order dated 17<sup>th</sup> May, 2024 granted permission on IA No.235067/2023 to Inter-University Accelerator Centre for felling/trans-location of 10 trees and pruning of 07 trees. We direct the Forest Department of the Government of National Capital Territory of Delhi and the CEC to report compliance with the directions contained in paragraphs 6, 8 and 9 of the order dated 17<sup>th</sup> May, 2024 within a period of two weeks from today.

As regards direction contained in paragraph 19 of the order dated 26<sup>th</sup> June, 2024, Shri A.D.N. Rao, learned Senior Advocate, appointed as Amicus Curiae, informs us that one meeting was convened by the Secretary of the Forest Department of the Delhi Government.

Ms. Anitha Shenoy, learned Senior Advocate, appointed as

Amicus Curiae, has filed written submissions dealing with the issues and concerns relating to greenery in Delhi. We permit her and other learned Senior Advocate appointed as Amicus Curiae to submit their suggestions/submissions in writing to the Secretary of the Forest Department of the Delhi Government who will circulate the same to other Authorities mentioned in paragraph 18 of the order dated 26<sup>th</sup> June, 2024. We direct the Secretary of the Forest Department of the Delhi Government to hold multiple meetings and submit a report to this Court on compliance within a period of one month from today.

The Registry to forward a copy of this Court to the Secretary of the Forest Department of the Delhi Government.

Needless to add that in the meetings which may be convened by the Secretary of the Forest Department of the Delhi Government, the suggestions/submissions of the learned Amicus Curiae referred above shall be taken into consideration.

The other issue is about the implementation of the conditions imposed by this Court while granting permission for felling/translocation of trees. We request the learned Amicus Curiae to submit five or six cases by way of an illustration wherein a large number of trees were permitted to be felled. In relation to those cases, we propose to issue directions to various Authorities to report compliance with the terms and conditions imposed by this Court. For the purposes of issuing the said directions, this Petition shall be listed on 6<sup>th</sup> September, 2024. On that day, this Court will consider the compliance reported with the directions issued under the order dated 17<sup>th</sup> May, 2024.

For considering the compliance in relation to directions contained in paragraphs 18 and 19 of the order dated 26<sup>th</sup> June, 2024, list the Petition on 23<sup>rd</sup> September, 2024.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)